

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 572/2002

Thursday, this the 10th day of October, 2002.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

C.P.Sreekumar,  
Senior Technical Assistant,  
Naval Psychological Research Unit,  
Naval Base, Kochi. - Applicant

By Advocate Mr MR Rajendran Nair

vs

1. The Director General,  
Defence Research and  
Development Organisation,  
Ministry of Defence,  
South Block,  
New Delhi-110 001.
2. The Director,  
Defence Institute of Psychological  
Research, R&D Organisation,  
New Delhi-54.
3. The Director,  
Defence Food Research Laboratory,  
Siddarth Nagar,  
Mysore-560 011.
4. The Director,  
Defence Bio Engineering and  
Electro Medical Laboratory,  
C.V.Raman Nagar,  
Bangalore-560 093.
5. Union of India represented by  
the Secretary to the  
Government of India,  
Ministry of Defence,  
New Delhi. - Respondents

By Advocate Mr CB Sureshkumar, ACGSC

The application having been heard on 10.10.2002 the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application seeking to set aside the impugned orders A-1 and A-9 to the extent it transfer him to Delhi and for a declaration that he is entitled to be considered for a transfer to a nearer place at DFRL, Mysore or DEBEL, Bangalore and directing the 1st respondent to transfer him with a post accordingly.

2. Learned counsel for the respondents stated that the applicant has since been posted to DEBEL, Bangalore in public interest with immediate effect and therefore the relief sought in this application has been granted to him and the application has become redundant. He has also produced a copy of the aforesaid order dated 12.9.2002 for our perusal by which the applicant has been transferred from NPRU, Kochi to DEBEL, Bangalore in public interest with TA/DA/joining time etc. as admissible under the rules. Since the relief sought in this application has already been given to the applicant, the O.A. is closed without further direction. There is no order as to costs.

Dated, the 10th October, 2002.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

trs